IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (SJ) No. 319 of 2020

Bhim Singh @ Bhimsen Singh … Appellant
Versus
The State of Jharkhand through Anti-Corruption Bureau
… Respondent

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Appellant : Mrs. J. Mazumdar, Advocate
For the A.C.B. : Mr. T.N. Verma, Spl. P.P.

Order No.04 Dated- 29.06.2020
I.A. No.3430 of 2020

Heard the parties through video conferencing.

The learned counsel for the appellant submits this interlocutory application has been filed to condone the delay of 24 days in filing the appeal.

On being satisfied with the grounds mentioned in the petition, the delay of 24 days in filing the appeal is condoned.

This interlocutory application stands disposed of accordingly.

(Anil Kumar Choudhary, J.)

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This appeal will be heard.

Admit.

Call for the Lower Court Records.

The prayer for bail shall be considered after receipt of the Lower Court Records.

(Anil Kumar Choudhary, J.)

Sonu/Gunjan-